

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

17/01/2020

O.A./260/21/2020

B B PATNAIK  
-V/S-  
M/O RAILWAYS

ITEM NO:12

FOR APPLICANTS(S) Adv. : Mr. N. R. Routray

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard Learned counsels for applicant and respondents. The OA is against the order of punishment by Disciplinary Authority against which he has submitted an appeal since April 2019 which is pending. Since the statutory remedy of appeal has not been exhausted, the OA is disposed of at this stage without expressing any opinion on merit of the case, with direction to the Appellate Authority (i.e. Respondent No. 4) to consider the said appeal dated 15.04.2019 (Annexure - A/26) as per provision of law and dispose of the same by passing a reasoned and speaking order is communicated to the applicant within a period of two months from the date of receipt of this order. Applicant would be at liberty to send a copy of this order along with copy to the respondent No. 4 &amp; Competent Authority for necessary consideration.</p>
	<p>With this observations the OA is disposed of with no order as to cost. Copy of the order be given to Learned Counsels for both the sides.</p>

( SWARUP KUMAR MISHRA)  
MEMBER (J)

( GOKUL CHANDRA PATI)  
MEMBER (A)

